

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b) According to a provision made in the Employees' State Insurance Act, 1948 in August, 1989, the insured workers are not entitled to sickness benefit or disablement benefit for temporary disablement on any day on which they remain on strike.

(c) No, Sir.

(d) This provision was made with a view to prevent the mis-use of sickness benefit and temporary disablement benefit during the period of strike. This purpose still remains valid.

Export of Pepsi Foods through Pepsi World Trade

1413. SHRI KHEMCHANDBHAI SOMABHAI CHAVDA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether all the exports through Pepsi World Trade are to be taken into account for the export commitment of Pepsi Foods; and

(b) if so, the details thereof.

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). One of the conditions of the Letter of Intent granted to M/s Pepsi Foods Private Limited is that the project shall export 50% of its total turnover each year for a period of 10 years from commencement of commercial production of which 40% will be from the company's own manufactured products and 10% from Select List Products manufactured by others.

This export obligation is required to be fulfilled by M/s Pepsi Foods Private Limited.

Announcements Made by Real Estate Promoters in Delhi

1414. SHRI Y. S. RAJA SEKHAR REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware of the public announcements made by real estate promoters and builders in Delhi offering "original booking" in various housing colonies on security deposits;

(b) if so, whether these announcements are genuine offers with legal rights/authority over the properties offered;

(c) if not, whether Government have made enquiries in these cases; and

(d) if so, the outcome thereof and any action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d). While no private colonisation is permitted in Delhi, there is no legal ban on inviting offers for booking of space by promoters in properties built with sanctioned plans and in accordance with the relevant laws.

E.P.M. Subscribers in Delhi Region of E.P.F

1416. SHRI RAGHAVJI: Will the Minister of LABOUR be pleased to state:

(a) the actual number of subscribers of E.P.M. under the jurisdiction of Delhi Regional Provident Fund Commissioner;

(b) the details of establishments which are objecting to the coverage under E.P.F. scheme;

(c) whether it has come to the notice of

the Government that inflated figures of subscribers had been submitted to the Government to get the region upgraded; and

(d) remedial steps Government propose to take in the matter?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) According to available information, the actual number of subscribers under the Office of Regional Provident Funds Commissioner, Delhi as on 31.3.1990 was 7,11,285.

(b) Out of 3281 establishments covered during the past two years, only 85 establishments were reported to be contesting coverage of their establishments.

(c) No, Sir.

(d) Does not arise.

Goods Terminal Near Indra Gandhi Airport

1417. **SHRIMATI CHENNUPATI VIDYA:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have proposal to locate site for goods terminal near the Indra Gandhi International Airport;

(b) if so, the views of the experts on the subject; and

(c) the steps proposed to be taken to ensure the safety at the airport?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes Sir.

(b) Experts were associated in the formulation of the project.

(c) Bird menace is an important consideration. Compliance with this and other safety measures is ensured through consultation and liaison with experts from the National Airports Authority, International Airports Authority of India and Ministry of Civil Aviation.

[*Translation*]

Expenditure by D.D.A. in Court Cases

1418. **SHRI HUKMDEO NARAYAN YADAV:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of court cases and the amount spent on the litigation by the DDA in pursuing cases in the Supreme Court, Delhi High Court and Lower Courts during the last three years, year-wise;

(b) the criteria followed in appointment of Advocates and fixing their fees;

(c) whether any complaints have been received in the matter of appointment of Advocates and payment of fees; and

(d). if so, the details thereof and the action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Following is the year-wise detail of the cases instituted by the Delhi Development Authority during the preceding 3 years and of the amounts spent on litigation in the Supreme Court, High Court and the Lower Courts:-

	1986-87	1987-88	1988-89
Supreme Court	52	52	35
High Court	1082	693	1233